

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

EIGHTH REPORT

(Presented on 27.4.2005)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report.

2. The Committee met on 25 April, 2005 for –

- I. Examination of four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee examined the following four Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2005
(Insertion of new article 24A) by
Shri Subodh Mohite, M.P.

The Bill seeks to amend the Constitution with a view to making 'corruption free service in all offices and bodies under the State' as a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2005
(Insertion of new article 31) by
Shri Brajesh Pathak, M.P.

The Bill seeks to amend the Constitution with a view to making right to safe and adequate quantity of drinking water as a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2005
(Amendment of article 16, etc.) by
Shri Mani Charenamei, M.P.

The Bill seeks to amend the Constitution with a view to-

- (i) providing protection to employees belonging to Scheduled Castes and Scheduled Tribes in the matter of promotion; and
- (ii) putting the Manipur Reservation of Vacancies in Posts and Services for Scheduled Castes and Scheduled Tribes Act, 1976 in the Ninth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2005
(Amendment of articles 124 and 217) by
Shri Abdullakutty, M.P.

The Bill seeks to amend the Constitution with a view to providing that a person who has held the office of a judge of the Supreme Court or a High Court shall not be eligible to hold any further office under the Union or a State Government after he has ceased to hold his office.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of seven Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that five Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining two Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

6. The Committee recommend that-

- (i) Sarvashri Subodh Mohite, Brajesh Pathak, Mani Charenamei and Abdullakutty be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

25 April 2005

5 Vaisakha 1927 (Saka)

CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)

(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Special Courts for Women Bill, 2005 by Shrimati D. Purandeswari, M.P.	6 of 2005	A	2 hours
2.	The Youth Welfare Bill, 2005 by Shrimati Krishna Tirath, M.P.	9 of 2005	A	2 hours
3.	The Safai Karamcharis Insurance Scheme Bill, 2005 by Shrimati Krishna Tirath, M.P.	10 of 2005	A	2 hours
4.	The Indian Penal Code (Amendment) Bill, 2005 (Amendment of section 304, etc.) by Shrimati Krishna Tirath, M.P.	16 of 2005	A	2 hours
5.	The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005 by Shri Ajit Singh, M.P.	43 of 2005	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The High Court of Tripura Bill, 2005 by Shri Khagen Das, M.P.	30 of 2005	B	2 hours
2.	The Representation of the People (Amendment) Bill, 2005 (<u>Amendment of section 8</u>) by Shri Mohan Singh, M.P.	42 of 2005	B	2 hours
